

**Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs**

**LOK SABHA
UNSTARRED QUESTION NO. 2550(OIH)
TO BE ANSWERED ON 11.12.2024**

BLACK MARKETING

2550. SMT. GENIBEN NAGAJI THAKOR:
(OIH)

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION**
उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state

- (a) whether any steps are being taken by the Government to check black marketing;
- (b) if so, the details thereof;
- (c) whether cases of black marketing have come to light in Gujarat during the last three years; and
- (d) if so, whether any action has been taken by the Government thereon?

ANSWER

**उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री
(श्री बी.एल. वर्मा)**

**THE MINISTER OF STATE
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI B.L. VERMA)**

(a) & (b) : The Essential Commodities Act, (EC Act), 1955 and the Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Act, (PBMMSEC Act), 1980 provide the legislative and administrative foundations to the Government to regulate prices, production, supply, distribution etc. of essential commodities for maintaining or increasing their supplies and for securing their equitable distribution and availability at fair prices.

The Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities (PBMMSEC) Act, 1980 is complementary to the EC Act, 1955. It is implemented through the State Governments/UT Administrations for preventing the illegal and unethical trade practices, profiteering, hoarding and black-marketing of essential commodities etc. by ordering preventive detentions for six months of persons involved in such activities.

Further, In order to check cartelization, hoarding, and black-marketing of essential commodities, a Committee was constituted in 2016 under the Chairmanship of Secretary, Department of Consumer Affairs with the representatives of Intelligence Bureau, Enforcement Directorate, Directorate of Revenue Intelligence, Income Tax and Delhi Police. So far 21 meetings of this group have been held.

(c) & (d) : Yes sir. Cases of black marketing have been reported by the Government of Gujarat during the last three years and accordingly actions have been taken to curb them. The details of action taken by the Government of Gujarat to prevent instances of black marketing are annexed at **Annexure**.

ANNEXURE REFERRED IN REPLY TO PARTS (a) & (b) OF LOK SABHA UNSTARRED QUESTION NO.2550 FOR 11.12.2024 REGARDING BLACK MARKETING.

No.	Details	April 2021 to March 2022	April 2022 to March 2023	April 2023 to March 2024	April 2024 to Oct 2024
(1)	(2)	(3)	(4)	(5)	(6)
1	No. of inspections	19858	23545	39659	25824
2	Amount of seizure of commodities and equipments (₹ in lakhs)	2639	1112	1075	2888
3	Amount of confiscation (₹ in lakhs)	675	741	368	238
4	Amount of Deposit confiscated (₹ in lakhs)	55	42	57	29
5	Amount of Penalty (₹ in lakhs)	503	733	620	341
6	No. of Licenses Suspended	259	169	197	91
7	No. of Licenses Cancelled	89	46	75	48
8	No. of Court Cases	20	12	19	16
9	No. of PBM Cases	10	23	47	12
